

1	2	3	4	5
4.	Calcium Ammonium Nitrate**	6.29	5.06	4.49
5.	Di-Ammonium Phosphate	34.80	35.86	36.86
6.	Single Super Phosphate	23.52	26.26	29.50
7.	Complex Fertilizers	31.60	39.74	38.45
8.	Muriate of Potash	10.52	12.70	14.36

* Under Statutory price control

** These were under statutory price control during 1993-94. Decontrolled on 10.6.1994

[Translation]

Ban on Agricultural Products

120. SHRI AMAR PAL SINGH :
KUMARI UMA BHARTI :

Will the Minister of AGRICULTURE be pleased to state .

(a) whether the Government have imposed ban on some agricultural products,

(b) if so, the name of such products and the reasons for imposing ban;

(c) whether the Government have now proposed to lift the ban on those agricultural products, and

(c) if so, the time by which final decision in this regard is likely to be taken?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) No, Sir

(b) to (d). No relevant

[English]

Employment to All

121. SHRI HARIN PATHAK : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether there is any new proposal under consideration of the Government to provide employment to all educated and uneducated skilled/unskilled persons in the country particularly in the State of Gujarat;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (c). There is no new proposal under consideration of the Central Government. Expansion

of employment opportunities through growth of sectors and sub-sectors with high employment intensity such as agriculture, agro and rural industries, rural infrastructure, small and the decentralised manufacturing sector, urban informal sector and services is a thrust area in the Five Year Plans. Special Employment Schemes are being implemented in Gujarat also. Policies for employment generation will be examined by the reconstituted Planning Commission, for the formulation of the Ninth Five Year Plan.

Import of Urea

122. SHRI BANWARI LAL PUROHIT :
SHRI ANANT KUMAR :
SHRI SUDHIR GIRI .

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the National Fertilizers Limited imported urea from Romania during the last March and the same is lying unused in the warehouses in West Bengal.

(b) if so, the facts and details in this regard.

(c) whether the Government propose to probe the matter; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA) : (a) to (d) M/s National Fertilizers Limited (NFL) had entered into a contract with M/s TURNU, SA Romania on 4.11.95 for the import of 40,000 MTs of urea on Government account

Against this contract, 26,525 MTs of urea was shipped in vessel "Sea Venus" which was handled initially at Cuddalore Port and, subsequently, at Sagour Port. The entire material discharged at Cuddalore (about 8000 MTs) was found to be of standard quality. Out of the balance material which was discharged at Sagour Port, 6514 MTs of urea was found to meet the quality specifications as prescribed in the Fertilizer (Control) Order, 1985. The balance 11,736 MTs was reported to be deficient in terms of particle size specifications.

NFL have been issued a notice of imposition of penalty for the deviation found in particle size of the material imported by them.

M/s. Hindustan Lever Limited (HLL), the handling agents at Sagour Port, have been advised not to release the non-standard quantity of urea for direct agricultural use and to follow the procedure laid down under the Fertilizer (Control) Order, 1985 for its disposal. M/s HLL have applied to the competent authority for necessary permissions